

MSTR/DY.No-787
22/10/14

3

[TO BE PUBLISHED IN PART-II, SECTION 3, SUB-SECTION (ii) OF THE GAZETTE OF INDIA,
EXTRAORDINARY]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(Department of Revenue)
CENTRAL BOARD OF DIRECT TAXES
(Income-tax)

NOTIFICATION

New Delhi, dated the 22nd October, 2014

S.O.....In exercise of the powers conferred by sub-section (1) and (2) of section 120 of the Income-Tax Act, 1961 (43 of 1961) and in supersession of the notification of the Government of India, Central Board of Direct Taxes number S.O.880(E), dated the 14th September, 2001, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub section (ii), dated the 14th September, 2001, except as respects things done or omitted to be done before such supersession, the Central Board of Direct Taxes hereby -

(a) directs that the Commissioners of Income-tax specified in column (2) of the Schedule annexed hereto having their headquarters at the places specified in the corresponding entries in column (3) of the said Schedule shall exercise the powers and perform all the functions in respect of such cases or classes of cases as specified in column (5), in such territorial areas specified in the corresponding entries in column (4) of the said Schedule;

(b) authorises the Commissioners of Income-tax referred to in this notification to issue orders in writing for the exercise of the powers and performance of the functions by the Additional Commissioners of Income-tax or Joint Commissioners of Income-tax and Tax Recovery Officers, who are subordinate to them, in respect of cases or classes of cases specified in column (5) in such territorial areas specified in the corresponding entries in column (4) of the said Schedule in accordance with the orders issued by the respective Commissioners of Income-tax.

(c) authorises the Additional Commissioners of Income-tax or Joint Commissioners of Income-tax referred to in clause (b) above, to issue orders in writing for the exercise of the powers and performance of the functions by the Assessing Officers, who are subordinate to the said Additional Commissioners of Income-tax or Joint Commissioners of Income-tax in respect of cases or classes of cases, in respect of which such Additional Commissioners of Income-tax or Joint Commissioners of Income-tax are authorised by the Commissioners of Income-tax under clause (b) above.

Slend
27/10/14

SCHEDULE

| S.No. | Designation | Headquarters | Territorial Area | Cases or classes of cases |
|--------------|---|---------------------|---|--|
| (1) | (2) | (3) | (4) | (5) |
| 1. | Commissioner of Income-tax (Exemption), Ahmedabad | Ahmedabad | State of Gujarat, Union Territory of Daman and Diu, Union Territory of Dadra and Nagar Haveli | All cases of persons in the territorial area specified in column (4) claiming exemption under clauses (21), (22), (22A), (22B), (23), (23A), (23AAA), (23B), (23C), (23F), (23FA), (24), (46) and (47) of section 10, section 11, section 12, section 13A and section 13B of the Income-tax Act, 1961 and assessed or assessable by an Income-tax authority at serial numbers 1 to 20 specified in the notification of Government of India bearing number S.O. _ dated the th October, 2014. |
| 2. | Commissioner of Income-tax (Exemption), Bangalore | Bangalore | States of Karnataka and Goa | All cases of persons in the territorial area specified in column (4) claiming exemption under clauses (21), (22), (22A), (22B), (23), (23A), (23AAA), (23B), (23C), (23F), (23FA), (24), (46) and (47) of section 10, section 11, section 12, section 13A and section 13B of the Income-tax Act, 1961 and assessed or assessable by an Income-tax authority at serial numbers 21 to 34 specified in the notification of Government of India bearing number S.O. _ dated the th October, 2014. |
| 3. | Commissioner of Income-tax (Exemption), Bhopal | Bhopal | States of Madhya Pradesh and Chhattisgarh | All cases of persons in the territorial area specified in column (4) claiming exemption under clauses (21), (22), (22A), (22B), (23), (23A), (23AAA), (23B), (23C), (23F), (23FA), (24), (46) and (47) of section 10, section 11, section 12, section 13A and section 13B of the Income-tax Act, 1961 and assessed or assessable by an Income-tax authority at serial numbers 35 to 45 specified in the notification of Government of India bearing number S.O. _ dated the th October, 2014. |

| (1) | (2) | (3) | (4) | (5) |
|-----|--|------------|--|---|
| 4. | Commissioner of Income-tax (Exemption), Chandigarh | Chandigarh | States of Jammu and Kashmir, Himachal Pradesh, Punjab, Haryana and Union Territory of Chandigarh | All cases of persons in the territorial area specified in column (4) claiming exemption under clauses (21), (22), (22A), (22B), (23), (23A), (23AAA), (23B), (23C), (23F), (23FA), (24), (46) and (47) of section 10, section 11, section 12, section 13A and section 13B of the Income-tax Act, 1961 and assessed or assessable by an Income-tax authority at serial numbers 50 to 68 specified in the notification of Government of India bearing number S.O. _ dated the_ th October, 2014. |
| 5. | Commissioner of Income-tax (Exemption), Chennai | Chennai | State of Tamil Nadu and Union Territory of Puducherry (excluding Yanam and Mahe district) | All cases of persons in the territorial area specified in column (4) claiming exemption under clauses (21), (22), (22A), (22B), (23), (23A), (23AAA), (23B), (23C), (23F), (23FA), (24), (46) and (47) of section 10, section 11, section 12, section 13A and section 13B of the Income-tax Act, 1961 and assessed or assessable by an Income-tax authority at serial numbers 69 to 87 specified in the notification of Government of India bearing number S.O. _ dated the_ th October, 2014. |
| 6. | Commissioner of Income-tax (Exemption), Delhi-2 | Delhi | National Capital Territory of Delhi | All cases of persons in the territorial area specified in column (4) claiming exemption under clauses (21), (22), (22A), (22B), (23), (23A), (23AAA), (23B), (23C), (23F), (23FA), (24), (46) and (47) of section 10, section 11, section 12, section 13A and section 13B of the Income-tax Act, 1961 and assessed or assessable by an Income-tax authority at serial numbers 88 to 111 specified in the notification of Government of India bearing number S.O. _ dated the_ th October, 2014. |
| 7. | Commissioner of Income-tax (Exemption), Hyderabad | Hyderabad | (i) States of Telangana, Odisha and Andhra Pradesh | All cases of persons in the territorial area specified in column (4) claiming exemption under clauses (21), (22), (22A), (22B), (23), (23A), (23AAA), (23B), (23C), (23F), (23FA), (24), (46) and (47) of section 10, section 11, |


| (1) | (2) | (3) | (4) | (5) |
|-----|---|---------|--|--|
| | | | (ii) Yanam district of the Union Territory of Puducherry | section 12, section 13A and section 13B of the Income-tax Act, 1961 and assessed or assessable by an Income-tax authority at Serial numbers 46 to 49 and 117 to 130 specified in the notification of Government of India bearing number S.O. _ dated the_ th October, 2014. |
| 8. | Commissioner of Income-tax (Exemption), Jaipur | Jaipur | State of Rajasthan | All cases of persons in the territorial area specified in column (4) claiming exemption under clauses (21), (22), (22A), (22B), (23), (23A), (23AAA), (23B), (23C), (23F), (23FA), (24), (46) and (47) of section 10, section 11, section 12, section 13A and section 13B of the Income-tax Act, 1961 and assessed or assessable by an Income-tax authority at serial numbers 131 to 140 specified in the notification of Government of India bearing number S.O. _ dated the_ th October, 2014. |
| 9. | Commissioner of Income-tax (Exemption), Kochi | Kochi | (i) State of Kerala, (ii) Mahe district of the Union Territory of Puducherry, (iii) Union Territory of Lakshadweep & Minicoy Islands | All cases of persons in the territorial area specified in column (4) claiming exemption under clauses (21), (22), (22A), (22B), (23), (23A), (23AAA), (23B), (23C), (23F), (23FA), (24), (46) and (47) of section 10, section 11, section 12, section 13A and section 13B of the Income-tax Act, 1961 and assessed or assessable by an Income-tax authority at serial numbers 152 to 157 specified in the notification of Government of India bearing number S.O. _ dated the_ th October, 2014. |
| 10. | Commissioner of Income-tax (Exemption), Kolkata | Kolkata | States of West Bengal, Assam, Meghalaya, Arunachal Pradesh, Nagaland, Manipur, Mizoram, Tripura, Sikkim and Union | All cases of persons in the territorial area specified in column (4) claiming exemption under clauses (21), (22), (22A), (22B), (23), (23A), (23AAA), (23B), (23C), (23F), (23FA), (24), (46) and (47) of section 10, section 11, section 12, section 13A and section 13B of the Income-tax Act, 1961 and assessed or assessable by an Income-tax authority at serial numbers 158 to 181 specified in the notification of |

| (1) | (2) | (3) | (4) | (5) |
|-----|---|---------|---|---|
| | | | Territory of Andaman and Nicobar Islands | Government of India bearing number S.O. _ dated the_ th October, 2014. |
| 11. | Commissioner of Income-tax (Exemption), Lucknow | Lucknow | States of Uttar Pradesh and Uttarakhand | All cases of persons in the territorial area specified in column (4) claiming exemption under clauses (21), (22), (22A), (22B), (23), (23A), (23AAA), (23B), (23C), (23F), (23FA), (24), (46) and (47) of section 10, section 11, section 12, section 13A and section 13B of the Income-tax Act, 1961 and assessed or assessable by an Income-tax authority at serial numbers 141 to 151 and 182 to 189 specified in the notification of Government of India bearing number S.O. _ dated the_ th October, 2014. |
| 12. | Commissioner of Income-tax (Exemption), Mumbai | Mumbai | Area Covered by Municipal Corporation of Greater Mumbai and Navi Mumbai Municipal Corporation | All cases of persons in the territorial area specified in column (4) claiming exemption under clauses (21), (22), (22A), (22B), (23), (23A), (23AAA), (23B), (23C), (23F), (23FA), (24), (46) and (47) of section 10, section 11, section 12, section 13A and section 13B of the Income-tax Act, 1961 and assessed or assessable by an Income-tax authority at serial numbers 190 to 224 specified in the notification of Government of India bearing number S.O. _ dated the_ th October, 2014. |
| 13. | Commissioner of Income-tax (Exemption), Patna | Patna | States of Bihar and Jharkhand | All cases of persons in the territorial area specified in column (4) claiming exemption under clauses (21), (22), (22A), (22B), (23), (23A), (23AAA), (23B), (23C), (23F), (23FA), (24), (46) and (47) of section 10, section 11, section 12, section 13A and section 13B of the Income-tax Act, 1961 and assessed or assessable by an Income-tax authority at serial numbers 228 to 235 specified in the notification of Government of India bearing number S.O. _ dated the_ th October, 2014. |

| (1) | (2) | (3) | (4) | (5) |
|-----|--|------|---|---|
| 14. | Commissioner of Income-tax (Exemption), Pune | Pune | State of Maharashtra excluding Mumbai and Navi Mumbai | All cases of persons in the territorial area specified in column (4) claiming exemption under clauses (21), (22), (22A), (22B), (23), (23A), (23AAA), (23B), (23C), (23F), (23FA), (24), (46) and (47) of section 10, section 11, section 12, section 13A and section 13B of the Income-tax Act, 1961 and assessed or assessable by an Income-tax authority at serial numbers 225 to 227 and 236 to 241 specified in the notification of Government of India bearing number S.O. _ dated the_ th October, 2014. |

2. This notification shall come into force with effect from the 15th day of November, 2014.

[Notification No. 52 /2014. F. No. 187 /38 /2014 (ITA.I)]



DEEPSHIKHA SHARMA
Director

To
The Manager
Government of India Press
Ring Road, Mayapuri Industrial Area (Near Rajouri Garden), New Delhi.

(भारत के राजपत्र, असाधारण, भाग-11, खंड 3, उप खंड (ii) में प्रकाशनार्थ)

भारत सरकार
वित्त मंत्रालय
(राजस्व विभाग)
केन्द्रीय प्रत्यक्ष कर बोर्ड

अधिसूचना

नई दिल्ली, दिनांक ²² अक्टूबर, 2014

का.आ.केन्द्रीय प्रत्यक्ष कर बोर्ड, आयकर अधिनियम, 1961 (1961 का 43) की धारा 120 की उप-धारा (1) और (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारत के राजपत्र असाधारण, भाग 11, खण्ड 3, उप-खण्ड (ii) में दिनांक 14 सितम्बर, 2001 को प्रकाशित भारत सरकार, केन्द्रीय प्रत्यक्ष कर बोर्ड की दिनांक 14 सितम्बर, 2001 की अधिसूचना संख्या का.आ. 880(अ)का अधिक्रमण करते हुए, ऐसे अधिक्रमण से पूर्व किए गए कार्यों अथवा किए जाने के लिए छोड़ गए कार्यों को छोड़कर एतद्वारा -

(क) यह निदेश देता है कि इसके साथ संलग्न अनुसूची के कालम (2) में विनिर्दिष्ट आयकर-आयुक्त, जिनका मुख्यालय उक्त अनुसूची के कालम (3) की तदनुसूची प्रविष्टियों में विनिर्दिष्ट स्थान पर है, उक्त अनुसूची के कालम (4) की तदनुसूची प्रविष्टियों में विनिर्दिष्ट इन प्रादेशिक क्षेत्रों में, कालम (5) में विनिर्दिष्ट किए अनुसार ऐसे मामले अथवा मामलों के संबंध में शक्तियों का प्रयोग करेंगे तथा सभी कार्य करेंगे;

(ख) इस अधिसूचना में संदर्भित आयुक्तों को, संबंधित आयकर आयुक्तों द्वारा जारी आदेशों के अनुसार उक्त अनुसूची के कालम (4) की तदनुसूची प्रविष्टियों से विनिर्दिष्ट इन प्रादेशिक क्षेत्रों में, कालम (5) में विनिर्दिष्ट मामलों अथवा मामलों की श्रेणियों के संबंध में ऐसे अपर आयुक्त आयकर अथवा संयुक्त आयुक्त, आयकर और कर वसूली अधिकारी जो उनके अधीनस्थ हैं, द्वारा शक्तियों के प्रयोग किए जाने और कार्यों का निष्पादन किए जाने के क्रम में लिखित में आदेश जारी किए जाने के लिए, प्राधिकृत करता है।

(ग) इस अधिसूचना के खण्ड (ख) में संदर्भित अपर आयुक्त, आयकर अथवा संयुक्त आयुक्त, आयकर को, ऐसे मामले अथवा मामलों की श्रेणियों जिनके संबंध में, ऐसे अपर आयुक्त आयकर अथवा संयुक्त आयुक्त आयकर, इस अधिसूचना के खण्ड (ख) के अन्तर्गत आयकर आयुक्तों द्वारा प्राधिकृत हैं; के कर निर्धारण अधिकारियों, जो कि उक्त अपर आयुक्त आयकर अथवा संयुक्त आयुक्त, आयकर के अधीनस्थ हैं, द्वारा शक्तियों का प्रयोग और कार्यों का निष्पादन करने के क्रम में लिखित में आदेश देने के लिए, प्राधिकृत करता है।

अनुसूची

| क्र.सं. | पदनाम | मुख्यालय | प्रादेशिक क्षेत्र | मामले अथवा मामलों की श्रेणियां |
|---------|----------------------------------|----------|--|---|
| (1) | (2) | (3) | (4) | (5) |
| 1. | आयकर आयुक्त (छूट) अहमदाबाद | अहमदाबाद | गुजरात राज्य, दमन और दीव संघ राज्य क्षेत्र, दादर और नागर हवेली संघ राज्य क्षेत्र | आयकर, अधिनियम, 1961 की धारा 10, 11, 12, 13क और 13ख के खण्ड (21), (22), (22क), 22(ख), (23), (23क), (23ककक), 23(ख), (23ग), (23च), (23चक), (24), (46) और 47 के अन्तर्गत छूट का दावा करने वाले, कालम (4) में विनिर्दिष्ट सभी प्रादेशिक क्षेत्रों के व्यक्तियों के सभी मामले जो कि भारत सरकार की दिनांक की अधिसूचना संख्या का. आ. में विनिर्दिष्ट क्रम संख्या 1से 20 पर उल्लिखित आयकर प्राधिकारी द्वारा निर्धारित अथवा निर्धारण करने योग्य हों। |
| 2. | आयकर आयुक्त (छूट) बेंगलूर | बेंगलूर | कर्नाटक और गोवा राज्य | आयकर, अधिनियम, 1961 की धारा 10, 11, 12, 13क और 13ख के खण्ड (21), (22), (22क), 22(ख), (23), (23क), (23ककक), 23(ख), (23ग), (23च), (23चक), (24), (46) और 47 के अन्तर्गत छूट का दावा करने वाले, कालम (4) में विनिर्दिष्ट सभी प्रादेशिक क्षेत्रों के व्यक्तियों के सभी मामले जो कि भारत सरकार की दिनांक की अधिसूचना संख्या का. आ. में विनिर्दिष्ट क्रम संख्या 21से 34 पर उल्लिखित आयकर प्राधिकारी द्वारा निर्धारित अथवा निर्धारण करने योग्य हों। |
| 3. | आयकर आयुक्त (छूट) भोपाल | भोपाल | मध्यप्रदेश और छत्तीसगढ़ राज्य | आयकर, अधिनियम, 1961 की धारा 10, 11, 12, 13क और 13ख के खण्ड (21), (22), (22क), 22(ख), (23), (23क), (23ककक), 23(ख), (23ग), (23च), (23चक), (24), (46) और 47 के अन्तर्गत छूट का |

| | | | | |
|----|-------------------------------|----------|--|--|
| | | | | (23च), (23चक), (24), (46) और 47 के अन्तर्गत छूट का दावा करने वाले, कालम (4) में विनिर्दिष्ट सभी प्रादेशिक क्षेत्रों के व्यक्तियों के सभी मामले जो कि भारत सरकार की दिनांक की अधिसूचना संख्या का. आ. में विनिर्दिष्ट क्रम संख्या 88 से 111 पर उल्लिखित आयकर प्राधिकारी द्वारा निर्धारित अथवा निर्धारण करने योग्य हों। |
| 7. | आयकर आयुक्त (छूट) हैदराबाद | हैदराबाद | (i) तेलंगाना, उड़ीसा और आन्ध्र प्रदेश राज्य (ii) संघ राज्य क्षेत्र पुदुचेरी का यनम जिला | आयकर, अधिनियम, 1961 की धारा 10, 11, 12, 13क और 13ख के खण्ड (21), (22), (22क), 22(ख), (23), (23क), (23ककक), 23(ख), (23ग), (23च), (23चक), (24), (46) और 47 के अन्तर्गत छूट का दावा करने वाले, कालम (4) में विनिर्दिष्ट सभी प्रादेशिक क्षेत्रों के व्यक्तियों के सभी मामले जो कि भारत सरकार की दिनांक की अधिसूचना संख्या का. आ. में विनिर्दिष्ट क्रम संख्या 46 से 49 और 117 से 130 पर उल्लिखित आयकर प्राधिकारी द्वारा निर्धारित अथवा निर्धारण करने योग्य हों। |
| 8. | आयकर आयुक्त (छूट) जयपुर | जयपुर | राजस्थान राज्य | आयकर, अधिनियम, 1961 की धारा 10, 11, 12, 13क और 13ख के खण्ड (21), (22), (22क), 22(ख), (23), (23क), (23ककक), 23(ख), (23ग), (23च), (23चक), (24), (46) और 47 के अन्तर्गत छूट का दावा करने वाले, कालम (4) में विनिर्दिष्ट सभी प्रादेशिक क्षेत्रों के व्यक्तियों के सभी मामले जो कि भारत सरकार की दिनांक की अधिसूचना संख्या का. आ. में विनिर्दिष्ट क्रम संख्या 131 से 140 पर उल्लिखित आयकर प्राधिकारी द्वारा निर्धारित अथवा निर्धारण करने योग्य हों। |
| 9. | आयकर आयुक्त (छूट) कोची | कोची | (i) केरल राज्य (ii) पुदुचेरी संघ | आयकर, अधिनियम, 1961 की धारा 10, 11, 12, 13क और |

| | | | | |
|----|-------------------------------|----------|--|--|
| | | | | (23च), (23चक), (24), (46) और 47 के अन्तर्गत छूट का दावा करने वाले, कालम (4) में विनिर्दिष्ट सभी प्रादेशिक क्षेत्रों के व्यक्तियों के सभी मामले जो कि भारत सरकार की दिनांक की अधिसूचना संख्या का. आ. में विनिर्दिष्ट क्रम संख्या 88 से 111 पर उल्लिखित आयकर प्राधिकारी द्वारा निर्धारित अथवा निर्धारण करने योग्य हैं। |
| 7. | आयकर आयुक्त (छूट) हैदराबाद | हैदराबाद | (i) तेलंगाना, उड़ीसा और आन्ध्र प्रदेश राज्य (ii) संघ राज्य क्षेत्र पुदुचेरी का यनम जिला | आयकर, अधिनियम, 1961 की धारा 10, 11, 12, 13क और 13ख के खण्ड (21), (22), (22क), 22(ख), (23), (23क), (23ककक), 23(ख), (23ग), (23च), (23चक), (24), (46) और 47 के अन्तर्गत छूट का दावा करने वाले, कालम (4) में विनिर्दिष्ट सभी प्रादेशिक क्षेत्रों के व्यक्तियों के सभी मामले जो कि भारत सरकार की दिनांक की अधिसूचना संख्या का. आ. में विनिर्दिष्ट क्रम संख्या 46 से 49 और 117 से 130 पर उल्लिखित आयकर प्राधिकारी द्वारा निर्धारित अथवा निर्धारण करने योग्य हैं। |
| 8. | आयकर आयुक्त (छूट) जयपुर | जयपुर | राजस्थान राज्य | आयकर, अधिनियम, 1961 की धारा 10, 11, 12, 13क और 13ख के खण्ड (21), (22), (22क), 22(ख), (23), (23क), (23ककक), 23(ख), (23ग), (23च), (23चक), (24), (46) और 47 के अन्तर्गत छूट का दावा करने वाले, कालम (4) में विनिर्दिष्ट सभी प्रादेशिक क्षेत्रों के व्यक्तियों के सभी मामले जो कि भारत सरकार की दिनांक की अधिसूचना संख्या का. आ. में विनिर्दिष्ट क्रम संख्या 131 से 140 पर उल्लिखित आयकर प्राधिकारी द्वारा निर्धारित अथवा निर्धारण करने योग्य हैं। |
| 9. | आयकर आयुक्त (छूट) कोची | कोची | (i) केरल राज्य (ii) पुदुचेरी संघ | आयकर, अधिनियम, 1961 की धारा 10, 11, 12, 13क और |

| | | | | |
|-----|-----------------------------|--------|---|---|
| | | | | करने योग्य हों । |
| 12. | आयकर आयुक्त (छूट) मुम्बई | मुम्बई | वृहत मुम्बई नगर निगम और नवी मुम्बई नगर निगम का क्षेत्र | आयकर, अधिनियम, 1961 की धारा 10, 11, 12, 13क और 13ख के खण्ड (21), (22), (22क), 22(ख), (23), (23क), (23कक), 23(ख), (23ग), (23च), (23चक), (24), (46) और 47 के अन्तर्गत छूट का दावा करने वाले, कालम (4) में विनिर्दिष्ट सभी प्रादेशिक क्षेत्रों के व्यक्तियों के सभी मामले जो कि भारत सरकार की दिनांक की अधिसूचना संख्या का. आ. में विनिर्दिष्ट क्रम संख्या 190 से 224 पर उल्लिखित आयकर प्राधिकारी द्वारा निर्धारित अथवा निर्धारण करने योग्य हों । |
| 13. | आयकर आयुक्त (छूट) पटना | पटना | बिहार और झारखण्ड राज्य | आयकर, अधिनियम, 1961 की धारा 10, 11, 12, 13क और 13ख के खण्ड (21), (22), (22क), 22(ख), (23), (23क), (23कक), 23(ख), (23ग), (23च), (23चक), (24), (46) और 47 के अन्तर्गत छूट का दावा करने वाले, कालम (4) में विनिर्दिष्ट सभी प्रादेशिक क्षेत्रों के व्यक्तियों के सभी मामले जो कि भारत सरकार की दिनांक की अधिसूचना संख्या का. आ. में विनिर्दिष्ट क्रम संख्या 228 से 235 पर उल्लिखित आयकर प्राधिकारी द्वारा निर्धारित अथवा निर्धारण करने योग्य हों । |
| 14. | आयकर आयुक्त (छूट) पुणे | पुणे | मुम्बई और नवी मुम्बई को छोड़कर महाराष्ट्र राज्य | आयकर, अधिनियम, 1961 की धारा 10, 11, 12, 13क और 13ख के खण्ड (21), (22), (22क), 22(ख), (23), (23क), (23कक), 23(ख), (23ग), (23च), (23चक), (24), (46) और 47 के अन्तर्गत छूट का दावा करने वाले, कालम (4) में विनिर्दिष्ट सभी प्रादेशिक क्षेत्रों के व्यक्तियों के सभी मामले जो कि भारत सरकार की दिनांक की अधिसूचना संख्या का. आ. में विनिर्दिष्ट क्रम संख्या 225 |

| | | | | |
|--|--|--|--|--|
| | | | | से 227 और 236 से 241 पर उल्लिखित आयकर प्राधिकारी द्वारा निर्धारित अथवा निर्धारण करने योग्य हों। |
|--|--|--|--|--|

2. यह अधिसूचना 15 नवम्बर, 2014 से लागू होगी।

[अधिसूचना सं. 52/2014 फा.सं. 187/38/2014 (आईटीए.1)]

दीपशिखा

(दीपशिखा शर्मा)

निदेशक

सेवा में
प्रबंधक,
भारत सरकार मुद्रणालय,
रिंग रोड, मायापुरी औद्योगिक क्षेत्र (नजदीक राजौरी गार्डन), नई दिल्ली।